

# CENTRAL ELECTRICITY REGULATORY COMMISSION

3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath,  
New Delhi 110001  
(Tel: 23353503, Fax: 23753923)

No. 1/21/2017-Reg.Aff./(RE-Tariff - 2017-20)/CERC Dated the 16<sup>th</sup> February, 2017

## **PUBLIC NOTICE**

**Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.**

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has made draft regulations on Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017 for the control period 2017-2020. The draft regulations along with Explanatory Memorandum are annexed to this notice and can also be downloaded from [www.cercind.gov.in](http://www.cercind.gov.in).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections from the stakeholders and interested persons on the draft regulations. The comments /suggestions/objections may be sent to the undersigned latest by 8.3.2017.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

4. Public hearing on the above subject will be held on 15.3.2017 as per the details given below:

Date	Venue	Timing	Invitees
15.03.2017 (Wednesday)	"CERC COURT ROOM" (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi	From 10:30 Hrs.	Representatives of Central / State Governments/State Utilities/CPSUs/Trading Licensees/Power Exchanges/ Individual Experts/NGOs/IPP's /Financial Institutions/ Consultancy Firms/ Developers/ Association related with Renewable Energy.

5. The Commission values your views and firmly believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned date or in the case of an organization, designate a responsible officer (one/two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned latest by 13.3.2017. Please also let us know if you/your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

Sd/-  
(Shubha Sarma)  
Secretary